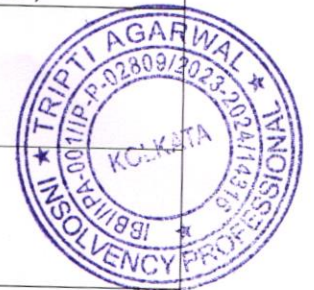


FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S. SUPREME AND COMPANY PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor Supreme And Company Private Limited
2.	Date of incorporation of corporate debtor 26th April 1978
3.	Authority under which corporate debtor is incorporated / registered ROC - Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U24116WB1978PTC031466
5.	Address of the registered office and principal office (if any) of corporate debtor Register Office: 53, Justice Chandra Madhav Road, Kolkata, West Bengal - 700020
6.	Insolvency commencement date in respect of corporate debtor Order date 05.06.2024 Order received on 11.06.2024
7.	Estimated date of closure of insolvency resolution process 07.12.2024 (180 days from 11.06.2024)
8.	Name and registration number of the insolvency professional acting as interim resolution professional Ms. Tripti Agarwal Registration No. IBBI/IPA-001/IP-P-02809/2023-2024/14316
9.	Address and e-mail of the interim resolution professional, as registered with the Board Address: 174A, Manicktalla Main Road, 9C Ekta Residency, Kolkata – 700054 E-mail: ip.tripti@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional Address: 174A, Manicktalla Main Road, 9C Ekta Residency, Kolkata – 700054 E-mail: supreme.cirp@gmail.com
11.	Last date for submission of claims 25th June 2024 (14 days from appointment of IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional None
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: (a) The relevant forms can be downloaded from the website of IBBI https://ibbi.gov.in/en/home/downloads (b) N.A.



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s SUPREME AND COMPANY PRIVATE LIMITED** on **05.06.2024** (Copy received on 11.06.2024).

The creditors of **M/s SUPREME AND COMPANY PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 25th June 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Tripti Agarwal

Tripti Agarwal

Interim Resolution Professional – Supreme And Company Private Limited

IBBI Registration No. IBBI/IPA-001/IP-P02809/2023-2024/14316

AFA Valid till: 01.08.2024

Date: 13.06.2024

Place: Kolkata

